

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).15141/2009

MD.MURTAZA & ORS.

Petitioner(s)

VERSUS

STATE OF ASSAM & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP,deletion of the name of respondent,permission to place addl. documents on record,impleadment and office report)

WITH SLP(C) NO. 27497 of 2009
(With office report)

Date: 06/05/2010 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Rajiv Mehta,Adv.
Mr Manish Goswami, Adv.
M/S Map & Co.

For Respondent(s)

Mr Navneet Kumar, Adv.
M/S Corporate Law Group,Adv.
Mr. Arun K. Sinha ,Adv
Mr. Kuldip Singh ,Adv
Mr Rajeev Prasad Dubey, Adv.
Mr. Ranjan Kumar Pandey ,Adv

UPON hearing counsel the Court made the following
O R D E R

The learned Advocate, Mr Navneet Kumar appearing for M/s Corporate Law Group states that they are appearing for respondent Nos. 1 and 4 since respondent no.4 is the officer of respondent no.1, State.

SLP(C) No. 27497/2009 to be listed before the

Hon'ble Judge in Chambers for an application for deletion of the names of remaining unserved respondents.

The learned Advocate, Mr Arun Kumar Sinha, appearing for respondent no.6 in SLP(C) No. 15141/2009 states that he

adopts the counter affidavit filed by respondent No.6 in
SLP(C) No.27497/2009 as respondent no.6 is common in both
SLPs.

(S.G. SHAH)
Registrar

hj